

Central Administrative Tribunal : Principal Bench



OA No.638/95

New Delhi this the 22nd Day of August, 1996.

Hon'ble Sh. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Yogesh Kumar,
S/o Sh. Banwari Lal,
R/o Qr. No.450,
R.K. Puram, Sector III,
New Delhi-110 066. ...Applicant

(By Advocate Sh. S.M. Garg)

Versus

1. Union of India
through Director General (Works),
C.P.W.D.,
Nirman Bhawan,
New Delhi.
2. Executive Engineer,
'P' Division,
C.P.W.D., Sadiq Nagar,
New Delhi. ...Respondents

(By Advocate Sh. V.S.R. Krishna)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

We have heard Sh. S.M. Garg, learned counsel for the applicant and Sh. V.S.R. Krishna, learned counsel for the respondents.

2. Both counsel agree that this O.A. may be disposed of with a direction to the respondents that subject to the availability of work they should consider re-engaging the applicant in preference to outsiders and those with overall lesser length of past service. Once the applicant is re-engaged, upon a representation filed by him, the respondents should examine the question of granting him

A

temporary status in accordance with the provisions of the Casual Labourers (Grant of Temporary Status Scheme) and other relevant rules and instructions on the subject.

3. In case there are any periods of time during which the applicant had put in work, but had not been paid by the respondents, they should also consider paying him for such periods, for which he had put in work.

4. We order accordingly.

5. This O.A. stands disposed of accordingly.
No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

'Sanju'

S.R. Adige
(S.R. Adige)
Member(A)